

(b) if so, the details thereof;

(c) whether Government proposes to enter into any MoUs between BHEL and other foreign entities/companies in the coming days; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) No such review of the Memorandum of Understanding's (MoU's) entered into by Bharat Heavy Electricals Limited (BHEL) with foreign entities/companies was undertaken during the last three years and current year (April to December 2017).

(b) Not Applicable in view of (a) above.

(c) As on date, there is no MoU currently being envisaged by BHEL to be entered into by the Company with foreign entities/companies in the coming days (*i.e.* December 2017 to March 2018 period).

(d) Not Applicable in view of (c) above.

Encouraging private investors in affordable housing schemes

1146. SHRI K. RAHMAN KHAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that a new policy under the Public Private Partnership (PPP) mode has been released to encourage private investors in Affordable Housing Schemes;

(b) the incentives that Government is proposing to provide to the private investors in this scheme; and

(c) what would be the proportion of the land and its cost between Government and the private investors for this project?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The Ministry has formulated 'PPP Models for Affordable Housing' to enable/States and Union Territories (UTs) to facilitate private sector participation in order to meet the growing need of affordable housing in the country.

There are eight such models for guidance and adoption by the States/UT/Public Authorities. These models deal with issues affecting delivery of affordable housing and different approaches to tackle implementation issues. Six of these models have been constituted for projects on government land and two PPP models on privately owned land.

Land and Colonisation are State subjects and, therefore, it would be for the State/UT Government/Public authority to work out the costs and financing arrangements with the private developers.

Condition of Type II quarters in Kalibari Marg, New Delhi

1147. SHRI DILIP KUMAR TIRKEY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that Government type II quarters situated at Kalibari Marg, New Delhi are in a crumbling state and need urgent repair for safety of residents; and

(b) if so, the action plan of the Ministry for proper maintenance and upkeep of these quarters?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Some of the blocks of Type II quarters in Kalibari Marg are found to be under stress requiring extensive repairs. The Indian Institute of Technology, Delhi has been requested to examine the buildings to ascertain the exact extent of damage. Meanwhile, based on the visual examination, some of the flats have already been declared as dangerous. The Directorate of Estates has initiated action for vacating these flats by allotting alternate accommodation to the residents. Action has been initiated for undertaking immediate repairs wherever required.

Regulation of vending zones/sites

1148. DR. VIKAS MAHATME: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether States are mandated to regulate street vending through demarcation of vending zones and if so, the details thereof;

(b) the criteria adopted for allocation of vending zones/sites for tehbazari/street vendors;